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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 819/94.

Dt. of Decision : 2.8.1994.

Mr. K.V. Patulu...

.. Applicants.

Vs

1. The Union of India, rep. by
New Delhi.
2. The Chief Postmaster General,
Andhra Pradesh Circle,
Hyderabad.
3. The Postmaster General, A.P.
Southern Region, Kurnool.
Division, Tirupati.

.. Respondents.

Counsel for the Applicants : Mr. K. Amantha Rao

Counsel for the Respondents : Mr. V. Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

1. Secretary, Postal Department, Union of India, New Delhi.
2. The Chief Postmaster General, Andhra Pradesh Circle, Hyderabad.
3. The Postmaster General, A.P. Southern Region, Kurnool.
4. The Superintendent, R.M.S.T.P. Division, Tirupati.
5. One copy to Mr. K. Anantha Rao, Advocate, New Malakpet, Hyd-36.
6. One copy to Mr. V. Bhimanna, Addl, OGSC, CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One Spare.

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RECD

Abdul Jaffar

DA.819/94

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INTERIM ORDER

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

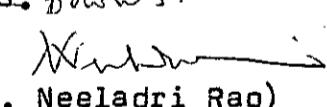
Heard Sri K. Anantha Rao, learned counsel for the applicants and Sri V. Bhimanna, learned counsel for the respondents.

2. The applicants are relying upon the interim order dated 31-3-1994 in DA.145/94 on the file of this Bench to urge that as they and the applicant in DA.145/94 are similarly situated, the same interim order may be passed in their favour also.

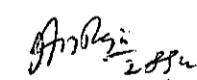
3. It is clear on the basis of the pleadings of the applicants that they and the applicant in DA.145/94 are similarly situated. As such it is just and fair to pass the similar interim order in this DA.

4. Until further orders, the applicants should not be ~~----- up the supervisory posts. Now S.~~


(R. Rangarajan)
Member(Admn)


(V. Neeladri Rao)
Vice Chairman

Dated : August 2, 94
Dictated in Open Court


Dy. Registrar (Jud1)

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

— HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M(A.L.L)

2.8.
DATED: - - - 1994

ORDER/JUDGMENT

M.A. No., R.A/C.A. No.

O.A. No.

in
819194

(T.A. No.)

(W.P. No.)

~~Admitted and Interim directions
Issued.~~

~~Allowed.~~

~~Disposed of with directions.~~

~~Dismissed~~

~~Dismissed as withdrawn~~

~~Dismissed for Default.~~

~~Ordered/Rejected~~

~~No order as to costs.~~

Central Administrative Tribunal
DESPATCH

8 AUG 1994

HYDERABAD BENCH.